

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF AMRIT HATCHERIES PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Amrit Hatcheries Private Limited
2.	Date of incorporation of corporate debtor	24-09-1998
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, West Bengal (ROC, Kolkata)
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U01409WB1998PTC088048
5.	Address of the registered office and principal office (if any) of corporate debtor	158 Lenin Sarani 3rd Floor Kolkata-700013 West Bengal
6.	Insolvency commencement date in respect of corporate debtor	20 th August, 2019
7.	Estimated date of closure of insolvency resolution process	15 th February, 2020 (Being 180 days from the Insolvency commencement date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	KETAN MUKHIJA IBBI/IPA-003/IP-N00089/2017-18/10853
9.	Address and e-mail of the interim resolution professional, as registered with the Board	7, Alipore Avenue, Opp. UCO House, Kolkata-700027 West Bengal, E mail: Ketanmukhija@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	J 6A, Kailash Colony, New Delhi-110048 Email: ip.amrit.hatcheries@gmail.com
11.	Last date for submission of claims	03 rd September, 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: Ketan Mukhija , J6A, Kailash Colony, New Delhi-110048


Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Amrit Hatcheries Private Limited on 20th August, 2019.

The creditors of Amrit Hatcheries Private Limited are hereby called upon to submit their claims with proof on or before 03rd September, 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



(KETAN MUKHIYA)

Interim Resolution Professional of Amrit Hatcheries Private Limited

Registration No.: IBBI/IPA-003/IP-N00089/2017-18/10853

Date: 21.08.2019

Place: New Delhi